					Revised List o	Schedule Schedule		2025										
	(Amount i																	
		De	etails of claim receiv	ed	Det	ails of claim admitt	ed											
Sl. No	Name of creditor	Principal Amount claimed	Interest claimed	Total amount claimed	Principal amount admitted	Interest amount admitted	Total claim admitted	Pending for Verification	Claim rejected	Claim rejection remarks								
1	L.K. Sudhish	17,02,16,062.00	-	17,02,16,062.00	39,08,51,582.20					A Business Agreement was executed between the Land Owner & the Developer on 14.12.2020. Based on the Business Agreement, an amount of Rs. 41,94,93,972/- was payable to the Land Owners. Subsequent to the execution of Business Agreements an								
2	S. Poorrnajothi	26,31,19,608.00	-	26,31,19,608.00		39,08,51,582.20	39,08,51,582.20	39,08,51,582.20	39.08.51.582.20	_	39,08,51,582.20		30,75,09,727.80	amount of Rs. 16966137.8/- was paid to Mr. Sudhish and Rs. 11676252/- was paid to Mrs. Poornajothi from the Lokaa Developer Pvt Ltd escrow account. Hence after deducting the payments made in pursuance to the				
3	S. Keerthana	13,32,20,230.00	-	13,32,20,230.00						57,00,51,502.20		30,73,07,727.00	execution of Business agreement, the claim amount for the Land Owner's Group has bee admitted at Rs. 39,08,51,582.20/ Since the Joint Development Agreement (JDA) betwee the Land Owners and Developer was executed jointly by Mr. Sudhish & Mr					
4	S. Jannu Shree	13,18,05,410.00	_	13,18,05,410.00	13,18,05,410.00	13,18,05,410.00	13,18,05,410.00	13,18,05,410.00	13,18,05,410.00			1						Poornajothi, the claim amount for the Lan Owner's group has been admitted as a whol without bifurcation between the individua claimants.
										The claimant has entered into an MOU for investment of Rs. 5 Crores in a Project to b developed by the Corporate Debtor jointl with 4 other parties. However, the Post-Date Chague of Rg. 9.69 Croreg and the Poyman								

									with i build purdes. nowever, the i ost buten	1
									Cheque of Rs. 9.69 Crores and the Payment	:
									confirmation of Rs. 5 Crores was issued by	(
	Viiau Kumar								one of parties to the MOU being Lokaa	ı
5	Vijay Kumar (HUF)	5,00,00,000.00	4,69,00,000.00	9,69,00,000.00	85,00,000.00	-	85,00,000.00	8,84,00,000.00	Housing Pvt Ltd. Further, based on the Bank	
	נחטרן								statement furnished by the claimant, only an	1
									amount of Rs. 85 Lakhs was transferred to	J
									the Corporate Debtor. Hence the claim	1
									amount is restricted to Rs. 85 Lakhs. In the	;
									absence of any interest clause in the Investor	·
									MOU, the interest portion has been rejected	i
									in entirety.	

						Schedule				
					Revised List o	of Other Credi	tors on 06.05.2	2025		
		Details of claim received			Det	ails of claim admi	tted			(Amount in ₹)
Sl. No	Name of creditor	Principal Amount claimed	Interest claimed	Total amount claimed	Principal amount admitted		Total claim admitted	Pending for Verification	Claim rejected	Claim rejection remarks
6	Babulal Ranka	75,00,000.00	54,00,000.00	1,29,00,000.00	-	-	-		1,29,00,000.00	The Loan amount has been given to the Principal Borrower, Mr. P. Santosh Sharma. The claimant has mentioned that a Corporate Guarantee was issued by Lokaa Developer Pvt Ltd for the loan borrowed by Mr. Santosh Sharma. However, the Corporate Guarantee submitted by the Claimant is incomplete in many aspects and not in a proper form. It is a mere Promissory note with the words "Corporate Guarantee issued on" written at the bottom of the Promissory note. Infact the Promissory note is dated 11.10.2018 & 14.10.2018 and the Corporate Guarantee execution date is mentioned as 01.02.2021. Further, there is no Board Resolution passed by the Corporate Debtor for the Corporate Guarantee issued towards the loan borrowed by its Directors. Considering all the aforesaid factors, the claim has been rejected in entirety.
7	Sarla Ranka	25,00,000.00	18,00,000.00	43,00,000.00	-	-	-		43,00,000.00	The Loan amount has been given to the Principal Borrower, Mr. P. Santosh Sharma. The claimant has mentioned that a Corporate Guarantee was issued by Lokaa Developer Pvt Ltd for the loan borrowed by Mr. Santosh Sharma. However, the Corporate Guarantee submitted by the Claimant is incomplete in many aspects and not in a proper form. It is a mere Promissory note with the words "Corporate Guarantee issued on" written at the bottom of the Promissory note. Infact the Promissory note is dated 12.10.2018 and the Corporate Guarantee execution date is mentioned as 01.02.2021. Further, there is no Board Resolution passed by the Corporate Debtor for the Corporate Guarantee issued towards the loan borrowed by its Directors. Considering all the aforesaid factors, the claim has been rejected in entirety.

						Schedule	F			
					Revised List o	of Other Credi	itors on 06.05.2	2025		
		Details of claim received			Det	tails of claim admi	tted			(Amount in ₹)
Sl. No	Name of creditor	Principal Amount claimed	Interest claimed	Total amount claimed	Principal amount admitted		Total claim admitted	Pending for Verification	Claim rejected	Claim rejection remarks
8	Trust Weld	25,00,000.00	18,00,000.00	43,00,000.00	-	-	-		43,00,000.00	The Loan amount has been given to the Principal Borrower, Mr. P. Santosh Sharma. The claimant has mentioned that a Corporate Guarantee was issued by Lokaa Developer Pvt Ltd for the loan borrowed by Mr. Santosh Sharma. However, the Corporate Guarantee submitted by the Claimant is incomplete in many aspects and not in a proper form. It is a mere Promissory note with the words "Corporate Guarantee issued on" written at the bottom of the Promissory note. Infact the Promissory note is dated 04.05.2018 and the Corporate Guarantee execution date is mentioned as 01.02.2021. Further, there is no Board Resolution passed by the Corporate Debtor for the Corporate Guarantee issued towards the loan borrowed by its Directors. Considering all the aforesaid factors, the claim has been rejected in entirety.
9	Kalpesh Sobhagmal	13,94,245.00	6,94,229.00	20,88,474.00	13,18,060.00	-	13,18,060.00		7,70,414.00	The Claimant has submitted a claim in Form CA as a Home Buyer for 4 Flats in Lokaa Developer Pvt Ltd. On verification of the
10	Kalpesh Sobhagmal	13,94,245.00	6,94,229.00	20,88,474.00	13,18,060.00	-	13,18,060.00		7,70,414.00	records of the Corporate Debtor, it appears that the claimant has paid an amount of Rs. 50 Lakhs to the Corporate Debtor. However
11	Kalpesh Sobhagmal	13,94,245.00	6,94,229.00	20,88,474.00	13,18,060.00	-	13,18,060.00		7,70,414.00	the claimant has not been treated as Homebuyer by the CD. Also these flats claimed by the claimant are already alloted to other homebuyers. Since the amount of Rs. 50
12	Kalpesh Sobhagmal	11,04,845.00	5,50,134.00	16,54,979.00	10,45,820.00	-	10,45,820.00		6,09,159.00	Lakhs was received by the Corporate Debtor, the claim is admitted under the Category of Other Creditors
13	Dilip Shah	6,68,990.00	4,29,986.00	10,98,976.00	6,01,938.00	-	6,01,938.00		4,97,038.00	The Claimant has submitted a claim in Form CA as a Home Buyer for 6 Flats in Lokaa
14	Dilip Shah	6,68,990.00	4,29,986.00	10,98,976.00	6,01,938.00	-	6,01,938.00		4,97,038.00	Developer Pvt Ltd. On verification of the records of the Corporate Debtor, it appears
15	Dilip Shah	7,52,644.00	4,83,754.00	12,36,398.00	6,79,103.00	-	6,79,103.00		5,57,295.00	that the claimant has paid an amount of Rs. 35 Lakhs to the Corporate Debtor. However the claimant has not been treated as

						Schedule	F			
					Revised List	of Other Credi	tors on 06.05.2	.025		
		De	Details of claim received			Details of claim admitted				(Amount in ₹)
Sl. No	Name of creditor	Principal Amount claimed	Interest claimed	Total amount claimed	Principal amount admitted		Total claim admitted	Pending for Verification	Claim rejected	Claim rejection remarks
16	Dilip Shah	6,68,990.00	4,29,986.00	10,98,976.00	6,01,938.00	-	6,01,938.00		4,97,038.00	Homebuyer by the CD. Also these flats claimed by the claimant are already alloted to
17	Dilip Shah	6,25,093.00	4,01,772.00	10,26,865.00	5,62,898.00	-	5,62,898.00		4,63,967.00	other homebuyers. Since the amount of Rs. 35
18	Dilip Shah	5,00,605.00	3,21,759.00	8,22,364.00	4,52,185.00	-	4,52,185.00		3,70,179.00	Other Creditors
19	Paritosh Electricals Pvt Ltd	1,00,00,000.00	45,01,438.00	1,45,01,438.00	-	-	-		1,45,01,438.00	The Claimant has submitted a claim in Form CA as a Home Buyer for a Flat in Lokaa Developer Pvt Ltd. However, verification of the Books of accounts and other records of the Corporate Debtor, it appears that the claimant has provided investment of Rs. 1 Crore to Lokaa Housing Pvt Ltd against which a Flat in Lokaa Developer Pvt Ltd was provided as a Security. Further, the Promoter of the Corporate Debtor has also confirmed that the claimant is a investor of Lokaa Housing Pvt Itd and this flat is already allotted to another Home Buyer. Further, the amount was also not received by Lokaa Developer Pvt Ltd. Hence the claim of the claimant is rejected in entirety.
20	Pitchika Mohan Muralidhar	1,78,44,060.00	40,86,364.00	2,19,30,424.00	1,78,44,060.00	-	1,78,44,060.00		40,86,364.00	Based on the Agreement dated 07.12.2018 executed between the claimant and Lokaa Developer Pvt Ltd, it appears that the Claimant had purchased the Flat not as a Homebuyer but has agreed to invest in the said project, subject to the Developer assuring him/them the guaranteed buyback in respect of the Apartment bearing No. 2109. Hence a claimant with the buy-back agreement can only be treated as an Investor and not as a Homebuyer. However, since investment was received by Lokaa Developer Pvt Ltd, the claim is amditted in the category of Other Creditors.

					Powicod List	Schedule	F tors on 06.05.2	0.25		
					Keviseu List	other crear	1015 011 00.05.2	.025		(Amount in ₹)
		De	etails of claim receive	ed	Det	tails of claim admit	tted			
Sl. No	Name of creditor	Principal Amount claimed	Interest claimed	Total amount claimed	Principal amount admitted	Interest amount admitted	Total claim admitted	Pending for Verification	Claim rejected	Claim rejection remarks
21	Shankar Manoharan	75,30,496.00	33,92,499.67	1,09,22,995.67	53,58,467.00	-	53,58,467.00		55,64,528.67	Based on the records available with the CD, it appears that the claimant is covered under the buyback scheme, wherein the Developer had assured the claimant a guaranteed buyback with some profit %. in respect of Flat 506. Hence a claimant with the buy-back agreement can only be treated as an Investor and not as a Homebuyer. However, since investment was received by Lokaa Developer Pvt Ltd, the claim is amditted in the category of Other Creditors. The amounts not received by Lokaa Developer Pvt Ltd and the corresponding interest on the same has been rejected.
22	Prashant Agarwal and Neera Gupta	75,72,499.00	16,96,438.00	92,68,937.00	75,72,499.00	-	75,72,499.00		16,96,438.00	Based on the records available with the CD, it appears that the claimant is covered under the buyback scheme, wherein the Developer had assured the claimant a guaranteed buyback with some profit %. in respect of Flat 1111. Hence a claimant with the buy-back agreement can only be treated as an Investor and not as a Homebuyer. However, since investment was received by Lokaa Developer Pvt Ltd, the claim is amditted in the category of Other Creditors. The amounts not received by Lokaa Developer Pvt Ltd and the corresponding interest on the same has been rejected.
	Total	81,29,81,257.00	7,47,06,803.67	88,76,88,060.67	43,86,26,608.20	-	43,86,26,608.20	-	44,90,61,452.47	-